

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A. No.870/96

Dated: 30.9.96

Between:

K.Rajkumar,
R/o Subhashnagar,
Karimnagar,
Karimnagar Postal Division. ... Applicant

and

1. Head Postmaster,
Karimnagar HPO,
Karimnagar.
2. Sukhoji Raghu Mohan,
R/o Bommanapalli,
Chigurumamidi Mandal,
Karimnagar. Respondents

Mr. S. Rama Krishna Rao .. Counsel for applicant

Mr. V. Bhemannna .. Counsel for respondents

C O R A M

Hon'ble Shri Justice M.G. Chaudhari, Vice Chairman

Hon'ble Shri H.Rajendra Prasad, Member (Admn.)

O R D E R

(Per Hon'ble Shri H.Rajendra Prasad, Member (A))

The grievance of the applicant in this case is that he has not been considered for appointment as EDDA., Karimnagar HPO., despite the fact that he has been working for a considerable time as contingent postman against intermittent leave vacancies. His further grievance is that Respondent-2 has been selected for the post in spite of the fact that he does not belong to the delivery jurisdiction of Karimnagar Head Post Office.

The respondents have explained at length the situation leading to the appointment of R-2 as EDDA., Karimnagar HPO.

The short point in this case is that a candidate's residence within the delivery jurisdiction of a particular office where a vacancy has arisen is no longer to be insisted upon as a precondition. That was the earlier rule. The same has undergone a change after 1993. In view of that, R-2, who has higher marks at the matriculation examination, has been rightly selected for the post.

There is no merit in the contentions of the applicant and the OA is to be rejected and is hereby rejected.

It is stated that the applicant has been serving the Department for more than 12 years in recurring spells. Considering the long record of intermittent service it would be desirable that he should continue to be engaged as contingent postman whenever a need arises in future, so long as his services continue to be satisfactory.

However, Respondents, even after referring in para 10 of the counter, and after stating that the copy of the DG's letter dated 6.12.93 was enclosed to the counter, failed to enclose the same. We could, however, see the said letter which was separately made available for our perusal. This tendency to refer to documents in the counter and not to enclose the copies thereof is to be disapproved. We direct the respondents to pay a token cost of Rs. 50/- to the applicant for the said lapse on their part.

Thus the OA is disposed of.

H.R.P.
(H. Rajendra Prasad)
Member (Admn.)

30 SEP 96

M.G.C.
(M.G.C. Choudhary)
Vice Chairman

30th September, 1996
(dictated in open court)

Deputy Registrar (SAC)
4-10-96

V.M.

26

O.A.870/96.

To

1. The Head Postmaster,
Karimnagar HPO, Karimnagar.
2. Sukhoji Raghu Mohan,
R/o Bonmanapalli,
Chigurumamidi Mandal Karimnagar.
3. One copy to Mr. S.Rama Krishna Rao, Advocate.
4. One copy to Mr.V.Bhimanna, Addl.CGSC.CAT.Hyd.
5. One copy to Hon'ble Mr.H.Kajendra Prasad, M(A)CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm.

14/10/96
I COURT

TYPED BY

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 30 - 9 - 1996

~~ORDER~~ / JUDGMENT

M.A/R.A./C.A. No.

in

O.A.No. 870/96.

T.A.No. (w.p.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

Coffee
where is the cost money

